[Dr. Bhai Mahavir]

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on the Table of Parliament during the current session. Later on, reports came that this was not likely to be done. I am not aware of any second Report having been submitted. If, as my hon. friend says, this has also been received, it is all the more reason why Parliament should get an early opportunity of discussing what the Shah Commission has been able to report and what its findings are.

So far as the question of police firings and all that is concerned sensible persons, responsible persons, persons who have some stake public life, would like that the police should not run amuck. Whatever situation arises in the matter of law and order should be controlled with restraint and with a sense of full responsibility. I am sure that the Home Ministry is seized of the problem and they are trying to do their best. Still, the Members of both the Houses would like to know what they trying to achieve, and whatever sentiments Members express on should be taken into account by the Government. Sir, my friend has referred to some sort of emergency having arisen at the present moment. If it were an emergency it should get his support as the last emergency got. I am not sure if it is anything like emergency. But there are certainly some events which need to be cussed in this House, and I share his views in this regard. I would also urge upon the Government to place the Reports of the Shah Commission and also their views on whatever the problems that have arisen on the law and order front.

SHRIK K. MADHAVAN (Kerala): Sir, if the Government is prepared to furnish the copies of the Shah Commission's reports to the Members of Parliament, I would like to know whether sufficient time would be given to the Members. Very often it happens that the Members are taken by surprise because there is not enough

time between receiving the report and the time given for commencement of the discussion.

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श्री उपसभापति : श्रव सदन की कार्यवाही ढाई बजे तक के लिए स्थगित की जाती है।

The House then adjourned for lunch at eleven minutes past one of the clock

The House reassembled after lunch at thirty-two minutes past two of the clock, Mr. Deputy Chairman in the Chair.

RESOLUTION RE. APPOINTMENT
OF A PARLIAMENTARY COMMITTEE TO GO THOROUGHLY INTO
THE MATTER COVERING LEGISLATIVE, ADMINISTRATIVE AND
FINANCIAL RELATIONS BETWEEN
THE CENTRE AND THE STATES,
EMERGENCY PROVISIONS IN THE
CONSTITUTION OF ANDIA AND
PLANNING

SHRI V. B. RAJU (Andhra Pradesh): Mr. Deputy Chairman, Sir, I move the Resolution:—

"Having regard to the fact that, for ensuring proper and harmonious relations between the Union the States to meet the needs of national unity political stability, economic growth and social justice and for devising suitable steps to move strains and stresses that have developed in recent times in the body-politic, this House is of opinion that a review of the Centre-State relations is of immediate and utmost importance, and recommends that a Parliamentary Committee consisting of members of both the Houses of Parliament be appointed to go thoroughly into the covering Legislative, Administrative and financial relations between the Centre and the States, emergency provisions in the Constitution India and planning, with direction to submit its Report making suit-

able recommendations in this regard within a period of six months from the date of its appointment."

Mr. Deputy Chairman, Sir, the subject of Centre-State relations is theme of continuous political dialogue even in the oldest Federations. In our Constitution, Part XI exclusively deals with the subject of relations between the Union and the States. Besides, there are so many provisions in the Constitution which cover these relations. Sir, many seminars have been held, much discussion has taken place and even academic circles have evinced a lot of interest and much literature has been produced on the subject in the last two decades and more. Sir, the last word is never said about anything in this universe and much less about a political system. A system for its survival and for its growth has to accept the principles of change and adaptation. We are not slaves to any particular system. A system has to subserve the best interests of the community. Sir, as I just read from the Resolution, what are our tives the national objectives as such? They are the preservation of national unity through political stability through economic growth and defence capability and ultimately redistributive social justice being given to the people so that they may have a feeling of contentment and satisfaction. Now, a system must, as I said earlier, subserve this particular national objective and national interest and, for this purpose, in a growing democracy like ours, a periodical review is necessary and readjustments have to be made. There is no use of adopting a rigid posture about the system as such and, infact, our Constitution, a great document, has provided so much elasticity and there is a lot of scope for resilience and we should take the best advantage of our constitutional document. Our written Constitution is really a great achievement for nation.

Mr. Deputy Chairman, Sir, the unfortunate contradiction, that was pre-

sent at ine time of our independence. was that while we adopted a Constitution to ourselves which was particularly federal in character though leaning a bit towards a unitary posture, the political party system in the country at that time, by and large, laid emphasis on its unitary character. The political party system did not respond to the requirements of the federal philosophy that the Constitution tried to propound. In fact, this is my understanding with my hindsight. Looking back, I that the political party system did not help the development of federalism on this soil. This is a subject matter for research. Another factor 18 single party rule or the predominance of a particular party continuously for a period of two decades.

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Committee

SHRI P. RAMAMURTHI Nadu): Two and a half decades, nearly three decades.

SHRI V. B. RAJU: I am not actually going into the arithmetical factor of it. More than two decades, yes, I would accept it. The predominance of a particular party being at the helm of affairs in this country, both at the State level and at the national level, did not permit the contradictions in the Centre-State relations to come to surface and the resolution of any conflict was confined to the party mechanism as such and it became, actually, an internal matter of the party. It might be good and it is a matter of fact. And, it is good for us to remind ourselves that there had been four milestones, four significant dates, which will really reveal the recent political history of our country. The first date is 1937, when the seeds of democracy were planted and it was on 1-4-1937 that provincial autonomy was inaugurated under the Government of India Act of 1935. There was an effort to project a federation also. That way 1937 is actually the starting Then, after a decade, in 1947, point the country became independent. And, made on the in 1957, a dent was

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monolithic structure of the Congress which held the reigns, both in the States and at the Centre, by the emergence of a non-Congress party Government in Kerala. It was in the year 1957 when the first effort to make a dent on, what you call, the monopoly of the Congress Party in taking care of the affairs of this country was made. Then, we came to 1967, when a big breach was made in terms of the Congress losing in nine States; and by 1977, the Congress was displaced. In a nutshell, this is tne history of the political parties, particularly, the Congress, in the last four decades. The history, the political history, was almost the history of the Congress. If anybody takes the trouble of reading the political history of India, the history of the political parties in this country in the last four decades and if he reads about the Congress Party, I think, by and large, it would give him. a correct impression. After the Fourth General Election, there were many roads to power other than the Congress. though those roads did not lead them destination, or whatever it might be. This was the time when certain SVD Governments power in some States and this was the time when the question of Centre-State relations took the shape of interparty conflicts. The contradictions in the Centre-State relations got magnified by these inter-party conflicts. After 1967, in the last one much has been said on the question of Centre-State relations.

But we should remember one thing here. There is no static position in this. There is no question of rigidity in this. It is not a party matter. In fact, the subject of Centre-State relations, the discussion on the subject of Centre-State relations, cuts across party lines. Therefore, any dogmatic or right approach will not help. This is one aspect in retrospect which we should keep in our mind. We should

realise how the question of Centre-State relations has assumed tance at this moment. After the March, 1977, elections, a new configuration has emerged. It is interesting to study this. Even in my last visit to Europe, people were asking me 'What will be the shape of things future?' Then, I said only about two things. I said that in India find that two abnormalities taken place. One is the difficulty of excessive monetary liquidity on the economic front and the other is the abnormal political fluidity on political front. This monetary liquidity and this political fluidity, these two things, really demand our attention and we have got to find solutions for them. In fact, I remember those when our Commerce Minister used to say 'Export or perish', everything for exports. But today, under the umbrella of the present Government, we hear the slogan 'Import or suffer'. We see how, in so short a time, things have reshaped themselves and it is necessary that we watch. Through keep a continuous my Resolution, I articulate my wish that there must be a continuous study of this matter; we should watch how the things are actually taking shape. We should see whether we are really moving towards our destination.

The matters that are at are: unity and diversity. Many pegple talk about unity without really understanding its implications. When they say unity, they mean uniformity. But they do not realise that the legitimacy of the Indian nation is its diversity and diversity is its strengtn. The word unity comes in with the pre-supposition that there is diversity. If there is no diversity, the concept of unity does not arise at all. What we really desire is unity and not uniformity. This must be realised by those people who talk about an Akhanda Bharat and at the same time say that it must be a monolithic structure. No. It cannot be. In fact, the day you start moving in that

direction, it will be the beginning of our fall. It is like the human body where every limb has an important role and an important function to perform. What do we call a 'body'? The combined functioning of all the limbs is the body. We have one eminent writer, James Boyce, who has said very nicely about the functioning of the federal structure. He said: "The problem of every federation to keep centrifugal and centripetal forces in equilibrium so that neither the planet states shall fly off into space, nor the sun of the Central Government shall draw them into its consuming fires." He compared it to a solar family, like the sun and the planets. The planets have got to be kept in such a position that they would not drift away from the course orbiting the sun and at the same time the planets shall have the necessary strength as not to be drawn into the body of the sun, to be devoured. Therefore, there is a two-way function-the centrifugal and the centripetal. We must find an equilibrium and not say everything is Delhi. India means Delhi. Central Government means Delhi. Congress means Delhi. Janata Government means Delhi, and so, on.

SHRí JAGANNATHRAO JOSHI (Delhi); What about Indira Gandhi?

SHRI V. B. RAJU: Let u_s not go into personalities, Mr. Joshi.

SHRI PILOO MODY (Gujarat): Not a personality, but an institution.

SHRI V. B. RAJU: You can have your views on this matter, but we do not want to reduce the debate to a personal level. (Interruptions) Rajya Sabha is known for its decorum.

Therefore, Sir, what I want to say is that this conflict between centrifugal and centripetal forces has got to be resolved. Then the concepts of diversity and unity have to be reconciled. All these things need a very patient approach on our behalf for removing the contradictions and reconciling the

positions. Ours is a great country with rich diversity, linguistic diversity, religious diversity, even ethnic diversity for that matter. As we all know, we were in a unitary state under the British. In fact, before 1937 it was a unitary state. Even after the introduction of provincial autonomy-that was only confined to British provinces as such-and even though the federal conce, was there, the introduction of native states was not there. Even when the present Constitution was drawn up and adopted, we had only alphabetical States, States A, B, C and D. In fact, the Constitution created the States and also the Centre. This was just copied from the British North American Act' for Canada which the British gave them. On the same pattern, through the one and the same Act the States and the Centre were created. There is nothing big and small here derive authority and power from the same source. In fact, I recall to myself, when I first came to this Council of States, on the floor of this House, it was used to be said 'Parliament is Supreme'. Now I realise that it was not correct. This is my personal view, others may hold their own opinion. There are States also, State Legislatures also which have got sovereignty in their own sphere.

Whether the President of the Reshould actually be at the behest of the Union executive? The President is elected both by the Members of Parliament and by the Members of the State Legislatures. And the Constitution makers have nicely framed the fifty-fifty ratio. Fifty per cent voting strength was for the Members of State Legislatures and fifty per cent was for the Union Parliament Members. In fact the designing was also such that the Council of States, i.e. Rajya Sabha, and the President were expected to safeguard the interests of the States.

Some people question "Where are the States"? True, there were no

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States before the commencement of the Constitution. But after 1956, with the linguistic re-organisation. the States have begun to feel conscious of their personality. There is consciousness now. There is a sense of feeling and pride. We cannot ignore this reality. Therefore, people speak in terms of a strong Centre, do they mean weak States? The Prime Minister himself has made it very clear that a strong Centre does not mean weak States. And I would like to put a question to those who talk in terms of a strong Centre from where does the Centre derive its strength? If you take the federal pyramid, the base is the States: the strength is drawn from the States. Without a viable, stable, strong base. where is the apex of the pyramid? It is an illusion. It is trying to do some thing or talk about some thing which is not there. In fact, when we talk about a strong Centre, we do not mean an authoritarian Centre but a Centre which is capable, as I gave the example of the solar family, of holding the units together so that a unit may not get away into space or drift away. That is all.

Then we come to what has happened in these 30 years. In these 30 years, much has happened. As I have said in the first two decades, we had not this problem; we could resolve it by curselves within the party. Before I go into a detailed analysis of this. I would just quote what the President of the Republic at this moment has said. The President of the Republic, in his G. B. Pant Memorial Lecture delivered on March 7, 1978, has touched upon the subject of Centre-State relations and said.

"A considerable devolution of authority from the Centre t_0 the States within the constitutional framework and without endangering the fundamental unity of the country would be necessary if the common man $i_{\rm S}$ to play an effective role in national development. The

Centre and States are not big and small brothers but joint partners in national development. Even more important is the devolution of authority and responsibility right down to the village level. It is only such a policy that would put an end to the present centralised system where fewer people tend to take basic decisions and the common man is alienated and marginalised".

So even the President of the Republic has echoed these aspirations. He has been able to perceive the trends in the country. Who can be depended upon for interpreting the present situation than the President of the Republic? I hope that this is the viewpoint of the present Government also and there shall be no hesitation about it. In fact, he has gone to the extent of saying that authority and responsibility must actually filter down to village level and the present ruling party-the Janata Party-in its has mentioned manifesto political decentralisation.

I do not want to go into great details about the legalities for the simple reason that my suggestion is for constituting a Parliamentary Committee for this purpose and the Committee, when it is constituted, will certainly go into this question. There cannot be a better method than the Parliament being seized of it. In fact, one of the methods of making a democratic system successful is by providing certain safety valves. Whenever there are issues which have come to surface, it is no use brushing them aside saying, "No, no, they are not relevant". I remember to have read in the papers that the Minister of State for Home Affairs stated in the other House that the time was not propitious for this discussion. I hope I am right that this is what he said. I want to ask if this is not the propitious time, when will that propitious time be? Does he want agitations to take place? Does he want something untoward to happen? What

is it that he has in his mind? When Ministers, who some of the Chief have been the allies of their party, themselves are voicing this demand, when they want a discussion on the matter, if you shut out a discussion and say that time is not propitious, then you are driving the people to a point from where they would react. Therefore, the guideline which the president of the Republic has given is correct and has got to be picked up and followed and concrete action should take place.

Sir, centralisation is the shortest cut to the earliest disintegration. Let it be clear. People who talk about strong Centre do not realise when power is concentrated and-and by whom it is handled?-it is not handled by the political forces. It is handled by the bureaucracy. has been our experience also, Sc. therefore, let those who talk about a strong centre not think in ter s of concentration of more power than is absolutely essential at a particular point of time otherwise it will burst.

Coming to practical suggestions, there are three areas of Centre-State relations where they converge. One is the area of legislative authority. The second is the area of financial participation. The third is the area of planning.

Now only a few words about the legislative authority and I will go to the next point. We have got a provision in the Constitution of sending the Bills passed by the State Legislatures for the consideration of and assent by the President. What is happening because of this? The Bills are passed by the elected representatives of the people there. If the provisions of the Bill are repungnant to the provisions of the Constitution, are violative of the provisions of the Constitution, the judiciary is there to look into. Why the interference of the Executive? When they say the President', does it mean the President, the Government of India or the Union? Whether the three are synonymous or not I do not know.

SHRI BHOLA PASWAN SHASTRI (Bihar): It means bureaucrats.

SHRI V. B. RAJU: When the Bill comes to the President, it is to the Central executive, to the Central Cabinet, and the Cabinet means the Home Minister. Home Minister is not king of the Union . . .

Not the SHRI P. RAMAMURTI: Home Minister but the Home Secretary. According to the provision all these Bills are lying in the Secretariat.

SHRI V. B. RAJU: For example two Bills are lying here. One Bill is Maharashtra 'Employment Guarantee' Scheme and another Bill is from Bengal about giving benefits to share croppers.

SHRI P. RAMAMURTI: That has leen given assent after six months.

SHRI V. B. RAJU: In practice it is the rule of the Finance Ministry. Even in normal administration when the concerned Department sends a proposal after the concerned who has approved it, the examination begins with the Superintendent of the Finance Ministry. Then it goes to the Assistant Secretary, and from Assistant Secretary to the Deputy Secretary, Secretary and so on. This mother-in-law attitude is most iniurious.

SHRI P RAMAMURTHY: What is this mother-in-law attitude?

SHRI V. B. RAJU: I do not want to take the time of the House. This relates to the story of the mother-inlaw and the daughter-in-law. Therefore, it is unnecessary to reserve the Bills for consideration of the Union

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Executive when there is already remedy provided. It is the executive of the Centre sitting in judgement over the legislature of the State. It State Assembly thewho sovereign. As I said earlier, if the Parliament has adopted any Bill and if the provisions of the Bill are repugnant to the provisions of the Constitution, there is the judiciary to take care of it. If anyobdy is interested to examine it in the Ministry here, let him go to the State and sit there . . .

P. SHRI RAMAMURTHY: For what?

SHRI V. B. RAJU: There is a tendency here to claim that the Centre never commits mistakes. Although people sitting here have come from the States, they assume that they do not commit any mistakes. only States commit, according to them. 3 P.M. This suspicious attitude wrong. Let us not belittle the States. Let us give equal treatment.

Then comes the Concurrent List. Sir, in the Concurrent List, in fact, most of the entries belong to the State List. Anyhow, they have been usurped and put in the Concurrent List. On any item in the Concurrent List, when both the Centre and the States have the power to legislate, the powers of the Centre are paramount. That being the case, before a Bill on a concurrent item is presented here, why not consult the States also? Will they be doing anything wrong by doing so? Don't they like co-ordination? So my suggestion is that on all those pieces of legislation which relate to the entries in the Concurrent List, before a Bill is presented here, let the Centre take the opinion of the States so that the opinion of the States also is presented here. In fact, I want that the Council of States, the Rajya Sabha, should evince more intrest in States' matters. I would go to the extent of suggesting a study of

the working of the American Senate. All the major appointments, appointments of Governors, Ambassadors and other dignitaries should have the concurrence of a committee of the Rajya Sabha or the Rajya Sabha. That will be the healthiest thing. I do want to leave the matters into the hands of the President, an individual but at the same time I do not want the President to be merely a rubber stamp of the Executive on States' Let him be so in Union matters. matters. Let the Union Executive have full power, 101 per cent power in Union matters. But in the States' matters, let them be guided by the wish of the States.

Then there is the demand that redistribution in the three lists-State List, Union List and Concurrent Listshould take place with the experience we have gained so that there will be more elbow-room available for States.

Then coming to article 252; under this article any two States can request Parliament to make a law on a State subject. When Parliament makes a law, the other States, by a resolution, can adopt it, but once they adopt that piece of legislation or law or enactment, they are caught; because whenever they want to amend it they cannot do so. Only Parliament can amend. But it is a State law. It is only for the sake of convenience that power was given to Parliament. Should they come to Parliament to amend it? This is the difficulty the State Legislatures are feeling. they will not agree for Parliament to make any law for them. Therefore, Sir, article 252 needs a re-examination. These things do not take away the power of the Centre, the strength of the Centre. Strength of the Centre is not derived only by mere technical incorporation of a few words here and there in the Constitution, not by gimmicks. There are other mere things—the political situation,

operation of the political parties and an understanding in the political system. Many extra-constitutional things also must be there so as to give the necessary status.

Now I come to the important article, article 356. I do not think any other article in the Constitution has been so misinterpreted and so misused, and so many times as article 356. I do not know whether this fact has come to the notice of all. It is always difficult to remember also because it happened in such rapid succession. In these 27 years, President's rule in the States has been imposed 51 times. As we know very well, the introduction of President's Rule means converting a federal policy into a unitary system in the State that is taken possession of by the Ministry, without any coup.

SHRI BHOLA PASWAN SHASTRI: Not by the Home Ministry but by the Government.

SHRI V. B. RAJU: Which Government?

SHRI BHOLA PASWAN SHASTRI: The point is that it is not the Home Ministry.

SHRI V. B. RAJU: I will not go into that controversy. Fifty-one times they have done it. And the credit goes to this Government that thirteen times they have done within a period of 10 months; Thirty-eight times by the Congress Party Government in a period of more than 25 years, more than quarter of a century, and thirteen times by the Janata Party Government in a period of 10 months. and that too at a stretch! In the month of February, the Acting President with a stroke of pen dissolved nine Assemblies and removed nine Ministries . . .

SHRI P. RAMAMURTI: Whose terms were over according to the old provisions of the Constitution, but

whose terms you yourself had extended. (Interruptions).

SHRI V. B. RAJU: When the 44th Constitution Amendment Bill comes up, you may speak on that. The point is . . .

SHRI PILOO MODY: Having said that, you should not stress that it was nine times. That is what he says. (Interruptions).

SHRI V. B. RAJU: And where is the mischief? The mischief is in the use of the words "or otherwise" in article 356. I do not think the predecessor Government had taken recourse to or taken shelter under these words. Now it is a matter cf fact, which has gone into history, how this article 356 has been misinterpreted and misused. I would particularly stress that the words "or otherwise" should be deleted. cle 356 needs to be examined carefully by all the political parties of the country.

Sir, there is another article which has not come into the lime-light. It is a very interesting article. Everybody knows about it, but it has not come into the lime-light. It is article 365. Article 365 tells us clearly that if any executive direction of the Union Government is not carried out. by a State or the State refuses to. carry it out, that State will attract article 356; it will come under Pre-What an obnoxious. sident's Rule. article! It has not become neces-Ιf sary. . . \ (Interruptions) an executive flat or an executive order of the Centre is not carried out by a State, its Assembly is dissolved. Its ministry is dismissed and the President takes it over.

SHRI L. R. NAIK (Karnataka): That is not applicable to Jammu and Kashmir. (Interruptions).

SHRI V. B. RAJU: You are right that it is not applicable to Jammu and Kashmir. The question is, when the executive order goes from the

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Centre, how are the elected representatives of an Assembly responsible? If the President thinks the Cabinet thinks and the Home Ministry thinks that the governance of a particular State should be taken over, that State is simply taken over Therefore, we have realised that the fountain-head of power is the Prime Minister and the Cabinet. They are actually treating this as a unitary system and they can do or undo anything. Fortunately, this article has not been invoked. I congratulate four States for not having attracted the attention of the evil eye of the Home Minister. States are: Assam. Maharashtra, Meghalaya and Sikkim. These the four States which have escaped the rigours of President's Rule in the past 28 years. I congratulate them and I wish they would never come into the orbit of the President in the manner that the other States have come. Anyhow. . . (Interruptions). It is an obnoxious article.

As I have said earlier, what do we mean by the President, what do we mean by the Union Executive? what is meant by the Government of 'India? In some articles of the Cons-**Litution** it is mentioned as the Government of India, in some others, the Union, in still others, the President. Is there any independent functioning of these three institutions or are these three institutions the same? In my view the Constitution-makers something in their mind that these three are distinct institutions. matter has to be examined. Wherever the word 'President' occurs, should it be taken as the Government of India? Is any meaning associated with the word 'President?' Wherever the exexecutive' pression 'Union occurs, what does it mean? It is for the jurists and for the experts to say whether these three expressions are synonymous or whether they have different functions to perform

Then the next item I come to is the resources, the financial resources. Sir, the struggle is between responsibilities and resources. The period of talking

of strong Centre is over. Today, the problems that confront the nation are rapid economic development and full employment. Now it is the States who have to carry the brunt of the burden. All the troubles we see in respect of law and order in the States, in my view, are being caused by the activities in Delhi. For such tensions to grow, Delhi is responsible.

Take one item. Delhi considers the Central Government employees superior to the State Government employees as regards emoluments. One fine morning they raise the wage structure of the Central Government employees, and that creates problems to the States The States do not find resources. There are strikes by the State Government employees. Delhi has the advantage of deficit financing. Delhi actually creates a situation. making more money flow into market. The prices rise, and States have to bear the brunt. Who are responsible for this? So, tensions grow in the States for which Centre is responsible. In all these matters, has the Centre at any time discussed with the States before raising the emoluments of the employees? What difficulties will be created to the States, you do not consult them.

I would now go to an important item. The Centre has finished Fifth Plan one year ahead. The Five-Year Plan was converted into a Four-Year Plan. But planning is for the whole country. Did the Centre consult the States whether it is advisable to reduce the period of the Plan from five years to four years? They never consulted them In fact the Centre does not take the trouble of even telephoning them. They are not on formal communication with them just to say that they are going to do such and such a thing and to ask for their views

The point here is about the resources and the responsibilities. There is a demand that all the three Lists and the tax powers should be completely reviewed. Where there is need for money, there must be scope and

power to tax or to make a source yield something. All elastic resources have been kept by the Centre.

The Centre talks about prohibition I was just looking to the financial figures of the States the other Prohibition will affect more than Rs. 500 crores of the States resources annually. The excise revenue of all the States is more than Rs. 500 crores. When the Centre talked about prohition; did it take into consideration these resources and did it have any discussions or any talks with States about prohibition to be introduced and about not only the loss that will be sustained in terms of States' revenue but also the employment or unemployment that it may create? No. The Centre talks about replacing the sales tax by excise duty. If you take away the State excise duties, if you take away the sales tax, what is left with the States?

SHRI P. RAMAMURTI: Begging bowl

SHRI V. B. RAJU: Yes, begging bowl. So, ultimately the present policy would leave the States with two things. One is the begging bowl. They will have to come with a begging bowl to the Centre. They cannot borrow. The States cannot borrow. They cannot go in for public borrowing. So they have to come with a begging bowl here. Ultimately what will be left with them? One Year ago, an effort was made-as I said, I am not dealing with this subject on party lines-to cut down the State List. Education was taken away. All right, 'Forests' were taken away. There was an effort to take away 'agriculture' also. Then I tried to go into the List to see what will be left with the States? 'Burial grounds' and a begging bowl for revenue receipts.

SHRI P. RAMAMURTI: But even for the upkeep of the burial grounds. You must come to the Centre with a begging bowl.

SHRI V. B. RAJU: Is it our intertion to convert the States into dignified municipalities? As I said, these matters cut across party lines. Please do not consider them from the party angle at all. After all, a party's name may change, but the persons are the same. It makes no difference. The other day when I was told that my friends in Andhra Pradesh were walking into the Janata Party, I said "Don't worry. They are not walking alone. They are carrying with them their struggles also there. quarrels also they are carrying. stead of quarrelling on this platform. in this circus company, they would do it in that company. It makes no difference to the country." So history repeats itself and parties emulate other parties. That is all Anyhow, these financial matters are very important.

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Now, take the indebtedness of the States. The States are getting very badly indebted. The latest figure is, as on the 31st March, 1978, the indebtendness of the States to the Centre is Rs. 11,369 crores. It is growing, because they have no resources and they have to beg. I was wondering why the Centre was anxious that the State Finance Ministers should run here. They think it is political control. But there cannot be a more dangerous situation than this if the federal authority has some 'favourites' in the States The Union will be stable only when the federal authority behaves in an impartial manner, particularly in financial matters

When the position of indebtedness of the States was like this, I tried to examine what was the pattern of financial assistance by the Centre to the States because the States have no elastic resources. There has even been an attempt to do away with land revenue. Some States have already foregone land revenue on certain uneconomic holdings—below six acres, five acres and like that. But land revenue today may come to about Rs. 160 or 170 crores for all the States.

[Shri V. B. Raju]

It is not a very big revenue. It is not an elastic revenue like the excise duty or the customs duty.

SHRI P. RAMAMURITI: It is a shrinking revenue.

SHRI V. B. RAJU: What is the Centre doing? (Time bell rings) I will take five minutes. The Centre is doling out in three ways. One is, sharing of the tax revenue. second is, grants under article which the Finance Commission actually allocates. The third source is discretionary grants on the advice of the Planning Commission. And the fourth is Plan loan, as recommended by the Planning Commission. These are the four sources, the four channels, the four streams, through which Central assistance flows to the States. How do these work? As we are all aware, the Finance Commission is a body created by the Constitution and it is a very healthy instrument. But the importance of the Finance Commission has been taken away by emergence of the Planning Commission. The Planning Commission is a creature of the Central executive, that is, the Cabinet: by a Cabinet resolution, not even by a statute. The word 'planning', the entry 'socio-economic planning' we find only in the Concurrent List, not anywhere else. I do not know where else in the Constitution this term 'planning' occurs. The Central Government has not come before the Parliament for any statute, for any law, for the creation of the Commission This Planning created by the Central Cabinet. The Finance Commission is a creature of the Constitution. But it is a temporary body, whose importance has been reduced to do some arithmetic of devolution. But the Planning Commission has become a parallel Government, a body which is created only by the executive. It has no statutory sanction; it has no constitutional sanction. And it is interfering today not only in State matters, but even in local government matters as, for example, even where latrines have to

be constructed. You will remember those days of community development. What happened to Panchayat Raj? After 1½ decades of hard work, when the Central Government showed a step-motherly feeling, the whole thing collapsed, because there was no local initiative, there was no local enthusiasm. It was sought to be thrust from the top.

The dichotomy created by the Planning Commission and the Finance Commission has to be removed. As I said, grants are of two types: is a grant made by the Finance Commission under Article 275 of the Constitution, another is a discretionary grant given on the recommendation. of the Planning Commission. In the Year 1978-79, the current year, the division of grants is like this. Total grants amount to Rs. 2399 crores, that is, Rs. 2400 crores. What the Finance Commission has under its purview is only Rs. 699 or, say, Rs. 700 crores out of Rs. 2400 crores. Only Rs. 700 crores is the grant appropriated by the Finance Commission; the remaining Rs. 1700 crores, that is 70 per cent, being the discretionary grant by the Government of India on the advice of the Planning Commission. And the Planning Commission is a quasi-political body whereas the Finance Commission is a quasi-judicial body. The Planning Commission is a quasi political body, it is like a tail wagging the body.

Then, coming to loans, as I said, are recommended bу Planning Commission. Through pursestrings Centre's effort is to secure a political control over States This should stop. The time has come when the status and the functions of the Finance Commission in the light of the constitutional provisions, have to be examined, when the status and the functions of the Planning Commission also have to be examined. In my view the Finance Commission must be made a full-time, permanent, body, and the Planning Commission

should be made a statutory body. Planning must be decentralised. Unless we do this, the present state of affairs cannot be rectified. Planning has inherent weaknesses; it develops centralisation, and all the troubles that have arisen and many of the tensions that have developed, are due to the method and manner in which the Planning Commission is functioning.

In the end I would just say one word. Recently one of our eminent jurists, Dr. L. M. Singhvi, has said like this, and I think that will sum up the whole thing:

"Those advocates of autonomy, who view India as a federal conglomerate of many nation-States as well as those adherents of uniform unity, who envision a monolithic State which denies our variegated pluralism and its sensitiveness, would equally, if unwittingly, promote dissension, disharmony, disintegration in our national life."

Therefore, let us avoid the two extremes. As I said earlier, to achieve the objectives of national unity, political stability, economic growth, defence capability and social justicethese five objectives to be achievedwhat are improvements we have to bring about in the Constitutional framework? What are the changes we have to make in the functioning of the Government of India? How can we bring about harmonious relations particularly in the five fields I have mentioned earlier? For this purpose I want a Parliamentary Committee to be constituted and its report should bs made available within six months to the House . . .

AN HON. MEMBER: Four months.

SHRI V. B. RAJU: There is an amendment. I am not rigid about it. It is not a question of four months or six months. It is a question of Parliament being seized of it. I may warn the Government that if the Parliament is not allowed to be seized of

it, they will be unnecessarily allowing the atmosphere of this country to polluted because the people will the goout of their track to use other methods to bring pressure on the Government of India.

The question was proposed.

SHRI N. G. RANGA (Andhi Pradesh): Sir, I beg to move:

"That in the Resolution,-

- (i) in line 11, the word 'Legilative' be deleted; and
- (ii) in line 15, for the word 'six months' the words 'one year be substituted."

The question was proposed.

श्री विश्वम्भरनाथ पांडेय (नाम-निर्देशित) उपसभापति जी, श्री राजू ने जो प्रस्ताव इस सदन के सामने पेश किया है उसका मैं समर्थन करने के लिए खड़ा हुन्ना हं। यद्यपि एक बात हमे नहीं भ्लानी चाहिए कि यह एक बड़ा नाजुक मसला है, हमारे देश का इतिहास आज से नहीं हजारों वर्ष से हमारे सामने एक तस्वीर पेश करता है कि जब जब केन्द्रीय मरकजी उपक्रम हुकूमत कमजोर हुई इस देश पर बाहर के हमले हुए, । श्रीमन्, 12 वीं व 13वीं सदी में जब मंगोलां का सैलाव ग्राया तो उस जमाने में हिन्द्स्तान में ग्रलाउद्दीन खिलजी की हुकूमत थी। चुनांचे उसने बहादुरी के साथ मुकाबला किया ग्रौर मंगोलों का मुह बजाय हिन्दुस्तान की तरफ ग्राने के उसने उनका मृह ग्रय्वों की तरफ मोड दिया। नतीजा क्या हुन्ना कि मंगोलों ने भ्रव्बासी की हुकुमत को तहस नहस कर दिया श्रीर इस्लाम करीब करीव खत्म हो गया। एक नयी रह उसमें पैदा हो गयी लेकिन उसकी वह शक्ल मंगोलों ने खत्म कर दी। हिन्दुस्तान बच गया। इमलिए जब जब मंर्कजी हक्मत कमजोर होती है तब तब एक सैलाव श्राता है, बाहर के हमले होते हैं। मुगलों की हुकूमत कमजोर हुई तो यहां पर ग्रंग्रेज ग्राये, फांसीसी भ्राये, डच भ्राये ग्रौर उन्होने हमको डेढ़ सौ वर्षतक गुलामी की डोर पहनादी। जहां एक

[श्री विष्यम्भर नाथ पांडेय] ोर यह सही है कि मर्कजी हुकूमत का मजबूत

ाना बहुत जरूरी है वहा दूसरे यह भी सही ! कि अगए सूबाई हुकूमतें कमजोर रही इस कस्म की हुई कि अपने गैरों पर नहीं खड़ी हो कितों वह भी मर्कज के लिए एक एमीबत प्रोर परेशानी का वायस हो सकता है।

ग्राज ग्रगरहम ग्रपने पिछले 40-50 वर्ष की तहरीर पर नजर डालें तो हम पाएगें कि किस तरह से हमारे देश में जाति भेद है, भाषा भेद है, सत्म्प्रदायिक भेदभाव हैं, धार्मिक भेदभाव है। इन तमाम भेदभावों के जड़ तक होते हुए ऐसा माल्म होता है कि भारतीय मानवता को उन भेदों ने खण्ड खण्ड कर रखा है। डिवि-सिक्ह टेंडेंसीज इतनी ग्रधिक हैं इस देश के ग्रंदर कि ग्रगर उन को एकता के धागे में पिरोदा न गया तो इस देश का विखराव होता है ऐसी सूरतें ग्राप देखे--मरकजी हुक्मत ग्रंगरेजों की थी लेकिन एक सवाल श्राया बंगाल बिहार, उड़ीसा तीनों को मिलाकर एक सुबे की बात मगर ऐसा सख्त जहोजिहद हम्रा कि बिहार ग्रौर उड़ीसा को ग्रलग कर दिया गया । चुनाचे विहार ग्रौर उड़ीभा, ग्रलग हुग्रा, फि: बिहार से लगे ितने राज्य है उन्होंने कहा बिहार से हम ताल्ल्क नहीं रखेगे। उड़ीसा फिर प्रलग हुग्रा। एक सूबे के 3 सूबे हुए। ग्रापने देखा ग्रसम जो ग्रभी हाल तक स्टेट ग्रॉफ सेवन सिस्टर्स कहलाता था ग्राज वे सातों बहिने अलग अलग हो गई और अलग अलग शक्ल में ग्रा गई। ग्रापने देखा, किस कदर साऊथ में जब कि तामिलनाड स्रीर स्नान्ध्र प्रदेश दोनो एक मृत्तहिदा स्टेट थे ...

SHRI P. RAMAMURTI: Tamil Nadu, Andhra, Kerala, part of Karnataka.

श्री विश्वम्भरनाथ पांडेय . . . लेकिन लोगों को ऐतराज हुआ, लोगों ने यह समझा कि एक प्रेसीडेंसी, प्राविन्स का मरकजी ताकत सबके लिए यकसा सलूक नहीं कर सकती तो वे सब बिखर के ग्रलग हो गए। ग्रापने देखा ग्रान्ध-प्रदेश में कितना जबईस्त, एजिटेशन न तामिल नाडु को लेकर हुम्रा ग्रौर उसका कितना भुगतान म्रान्ध्र प्रदेश को भुगतना पड़ा। म्रापने देखा कि महाराष्ट्र श्रौर गुजरात दोनों एक स्टेट नहीं रह सकी। उन्होंने मुक्ति दिवस मनाया जब वे महाराष्ट्र स ग्रलग हए। ग्राज ग्राप देख रहे हैं कि नाग विदर्भ के लोग मांग कर रहे है कि वे महाराष्ट्र से ग्रलग होना चाहते हैं, महाराष्ट्र में नहीं रहना चाहते। तो परिस्थिति ऐसी है कि जो चीजें हम को एकता के बंधन में बांधती थीं स्राज वे ताकतें या तो कमजोर हो म्राखिर क्या बात थी कि पंजाब जो कि एक बहुत बड़ा मुत्तहिद सूबा था जहां महाराजा रणजीत सिंह हुकुमत करते थे जिनकी मुसलमान बेगमें थी, जिन के प्राइम मिनिस्टर मसलमान थे श्रौर जो पूरे पंजाब को मोहब्बत के साथ बांध कर एकता के धागे में रख सके थे, स्राज पंजाब के हिस्से हो गए--ग्राज पंजाब ग्रलग, हिमाचल प्रदेश ग्रलग. हरियाणा अलग । तो ग्राज जिस बात की तरफ टेडेंसी है, हमें ग्रफसोस है उस टेडेंसी को बाज बाज इलाकों में बढावा देने की कोशिश-की जारही है। म्राज कोशिश हो रही है मध्य प्रदेश के ट्कड़े हो जाएं, बिहार के ट्कड़े हो जाएं।

[The Vice-Chairman (Shri U. K. Lak-shmana Gowda) in the Chair].

उत्तरप्रदेश के टुकड़े हो जाएं। तो परिस्थिति ऐसी है कि अगर डिविसिव टेडेंसी, यह खंड खण्ड करने की टेडेसी की भावना को रोका नगया तो फिर ऐसी परिस्थिति आ सकती है कि इस देश में कहां तक टुकड़े होंगे, कहां तक बिखराव होगा, यह कह सकना वड़ी पेश-गोई का काम है और इतिहासकार ही इस बात की पेश गोई कर सकता है। लिहाजा हमारे सामने वात साफ है। पहले तो यह कि हम इस देश की एकता के उत्पर जोर देते हैं, यानी इस देश की जो मरकजी हुकूमत है वह मजबूत रहनी चाहिए। पहली चीज हो बहु है; और आप को बाद होगा

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कुछ ग्ररसे पहले स्वामी विवेकानन्द ने एक बात कही थी। उन्होने यह कहा था कि क्या ग्राप देश भक्त हैं? अपने एक व्याख्यान में उन्होंने जनता से पूछा कि स्राप देशभक्त है ? **ऋौर उन्होने कुछ कमौटियां बनाई मेरी** कसौटी में देशभक्त वह है जो. — क्या ग्राप अगर बंगाली हैं तो क्या आप मदास के रहते वाले या गुजरात के रहने वाले लोगो को भाई की तरह समझते है ? ग्रगर नहीं समझते हैं तो ग्राप देशभक्त नहीं हैं। क्या ग्राप एक बडी जात वाला जो हरिजन है उसको सगे भाई की तरह समझते हैं ? ग्रगर नहीं समझते हैं तो अ(प देशभक्त नहीं हैं। तो यह एक कसौटी है। योगी अरबिद ने एक मर्तबा कहा था कि हम भारत माता की जय बोलने है लेकिन क्या सचमच ग्रपनी भारत माता को ग्रपने दिल में जगह दे रखी है ? नहीं, श्रापने भारत माता को दिल में जगह नहीं दे रखी है। क्या ग्रापके दिल में बंग माता विराजमान नहीं है, क्या श्रापके दिल में पंचनद माता विराजभान नहीं है, क्या स्राप के दिल में गुजर माता विराजमान नहीं है ? श्रगर श्रापके दिल में वह विराजमान है तो श्रापके दिल के ग्रंदर भारत माता नहीं है। ऐसा माल्म पड़ता है कि जो उन्होंने यह बात 1907 में कही, यही चीज तो ग्राज ग्राप फालो नहीं कर रहे है ? लेकिन उसके बाद, जब देश ग्राजाद हुग्रा, तो हम ने देखा कि सबमुत्र हभारे देश में भारत माता की उतनी गुंजायश नहीं ग्रलग प्रदेशों की माताश्रों मृत्ति हृदय में विराजमान तक वह विराजनान रहेगी तव तक भारत माता की गुजायश ही ही नही जगह सवाल बड़ा साफ है। सवाल है कि ग्राप ने देखा कि किस तरह से यह! काम हुन्रा । वैसे यह सवाल बडा नाजुक सवाल है ग्रौर सवाल यह है कि केन्द्र को इस को किस तरह से हल करना चाहिए। पहली चीज तो यह है कि हम ग्रहद करें कि हम इस मसले को पार्टी का मसला नही बनायेगे । यह

Re Appointment of

मसला राष्ट्रीय मसला है। हम भूल जायें इसः भेदभाव को । कोई पार्टी वाला क्या कहता हैं इसे हम भूल जाये। लेकिन चुकि हमारे रहां बहुत सी पार्टियां है इसलिए यह बात बार बार उभर ब्राती है। ब्राप ने देखा कि पिछले दिनों जम्मू कश्मीर के मुख्य मंत्री ने, पंजाब के मुख्य मती ने, पश्चिमी बंगाल के मुख्य मंत्री ने, तमिलनाडु के मुख्य मत्री ने एक समस्या रखी कि हम भव मुख्य मंत्रियों को मिल कर सोचना चाहिए कि स्टेट्स के केन्द्र के साथ क्या मम्बन्ध होने चाहिएं ग्रौर इस मसले पर बात होनी चाहिए । लेकिन वात नहीं हो भकी। प्रण्न यह है कि इन चीजों पर दातः करने में कोई परेशानी नहीं होनी चाहिए ग्रांर जैसा कि राजु जी ने कहा कि पालियामेंट के पैराये पर क्षह बात हो. तो उस में वेशका कुछ य्यावहारिक बात हागी । ५५ की क्रुड ग्रहमियत होगी। । पिछले दिनों श्री पी राममूर्ति जी ने इसी सदन में स्टेट्स को क्या ग्रिधिकार मिलने चाहिएं इस बात को ले**द**र एक बहुत सुन्दर भाषण दिया था उन्होंने बहुत मजबृती से इस बात को रखा था कि स्टेट्स के सम्बन्ध में जो केन्द्र व्यवहार हो वह कैसा हो इस विषय पर एक डायलाग होना चाहिए । इस बात से इन्कार करना मुनासिब नही है। वह डारलाग जरूर होना चाहिए। तो मैं यह कह ५हा है कि राजुजी के प्रस्ताव का जो दूसरा भाग हैं उस को मैं समझता हूं कि संस्कार को मान लेना चाहिए ग्रौर सरकार को उसे मान कर जैस। कि वह कहते हैं सरकार को देखना चाहिए कि वह इस बात को देखे कि राज्यों ग्रों ए केन्द्र के बीच में क्या कठिन।इंग्रं उपस्थित होतो है । क्या कठिनाइयां म्राती है म्रीर उन को हम कैसे हल कर सकते है। ऐंसा करने पर एक नतीजा निकल सकता है कि जिस को बुनियाद बना कर जो कुछ भी देश में भावना है, बहुत से प्रदेशों के म्रन्दर जो भावना है उस का भमाधान किया जा सकता है। म्राज हमारे दिल वहत संकृचित हो गये हैं 🗈 बेशक संकुचित हो गये हैं। एक जमाना थाइ

[श्री विवम्भर नाथ पांडेय] जब गांधी जी कहा करते थे कि कुछ ग्रसम के लोग कहते हैं कि ग्रसम ग्रसमियों का है। कुछ बिहार के लोग कहते है कि बिहार बिहारियों का है। तो ग्रगर ग्रसम ग्रभमियों का ग्रौर बिहार विहारियों का है तो ग्राखिर आरत किस का है। उन्होंने बड़े गर्व से पूछा था कि ग्राखिर यह भारत किस का है। तो इस का भी हम ध्यान रखें ग्रीर विहार ग्रीर ग्रसम किन लोगों के है इस का भी हम ध्यान रखें। इन दोनों भावनात्रों में सन्तुलन होना चाहिए, समन्वय होना चाहिए । ग्रगर उचित समन्वय ग्रीर सन्तूलन से हम चीजों को देखेंगे और विचार करेंगे तो मैं समझता हं कि कोई भी भारतवासी ऐसा नहीं होगा कि जो चाहेगा कि भारत की प्रतिष्ठा को नुकसान पहुंचे, भारत की प्रतिष्ठा जाय ग्रौर उस के प्रदेश की प्रतिःठा ऊंची रहे। ऐसी बात कोई व्यक्ति नहीं सोच सकता । तो मैं समझता हं कि बीच में एक समन्वय का रास्ता निकल सकता है। निकलना चाहिए श्रीर एक बात चीत का रास्ता निकलना चाहिए, बहस का रास्ता निकलना चाहिए, विचार का रास्ता निकलना चाहिए ग्रौर ऐसा रास्ता निकाल कर हम एक नतीजे पर पहुंच सकते हैं स्रौर उस के वाद ऐसी तजबीज हम ला सकते हैं कि जिस से प्रदेश वालों को भी फायदा हो ग्रीर उन की जो भावनायें हैं उन की पुष्टि हो सके श्रौर केन्द्र भी यह समझ सके कि वह प्रदेशों के प्रति अपने कर्त्तव्य को भ्रदा कर रहा है। तो मान्यवर, हमें देखना यह है कि यह भावना क्यों पैदा हुई। जैसा कि राजु जी ने कहा कि कांस्टीट्युशन की अनेक धाराये ऐसी हैं, हमारा व्यवहार ऐसा है, हमारा भल्टी पार्टी सिस्टम ऐसा है, बहुत से प्रदेशों में अलग अलग सरकारें है, केन्द्र में दूसरी पार्टी की सरकार है, वहां दूसरी पार्टी की सरकार है, तो पहले भी ऐसा था, केन्द्र में दूसरी सरकार थी ग्रौर पदेशों में दूसरी सरकारें थी, तो हम को इस नरह से काम करना चाहिए कि जिस से

केन्द्र मजबूत कर सके प्रदेशों को ग्रौर प्रदेश मजबूत कर सकें केन्द्र को ग्रौर इस तरह से दोनों की मजबूती में ही देश का कल्याण है। कान्स्टीट्युशन की बात बहुत विस्तार से राज जी ने हमारे सामने रखी कि कौन सी ऐसी धारायें हैं कास्टीट्युशन में कि जो उस में बाधक हो सकती है। उन पर हम विचार कर सकते हैं । स्राखिर बहुत से कांस्टीट्यशन ग्रमेंडमेंट ग्राये हैं ग्रौर दूसरे ग्रमेंडमेंट्स भी हम सोच सकते हैं कि स्टेट्स ग्रौर केन्द्र के रिलेशन्स को मजबूत करने के लिए, उन को स्थायित्व प्रदान करने के लिये, दोनों के हितों की रक्षा के लिए कौन कौन सी धारायें बनायें कि जिस से केन्द्र भी मजबूत रहे ग्रीर स्टेट्स भी मजबूत रहें। तो मैं समझता हूं कि इस पर हमें विचार करना चाहिए ग्रौर खास तौर पर राजु जी के प्रस्ताव का जो दूसरा भाग है जिस मे उन्होंने यह मांग की है कि हम एक ऐसी पालियामेंट की कमेटी बनायें कि जो 6 महीने में अपनी रिपोर्ट दे दे ग्रौर जो उसमे श्री रंगा जी ग्रौर दूसरे सज्जन का ग्रमेडमेट ग्राया, चार महीने या एक साल की बात है, जितनी जल्दी से जल्दी हो सके क्योंकि यह बहस ऐसी है कि जितना वढ़ाया जाएगा इस वहस से उतनी ही परेशानियां पैदा हो सकती हैं । इसलिए इस में सोच-समझ कर ग्रौर ग्रगर जरूरत पड़े तो ऐसी कमेटी में पार्लियामेट के मेम्बरों के साथ साथ जो एक्सपर्टस हैं, स्पेशिलिस्टस हैं, उनको भी इनवाइट कर सकते है, शामिल कर सकते हैं ग्रौर उनको शामिल कर के उनके सलाह-मशविरे के साथ एक तजवीज हम सामने रख सकते हैं जो देश के लिए उपयोगी होगी । माननीय उपसभाध्यक्ष महोदय, मैं इन शब्दों के साथ श्री राज की इस तजवीज का समर्थन करता हुं।

श्री जगन्नाथ राव जोशीः उपसभाध्यक्ष महोदय, मैं सब से प्रथम राजू गारू का धन्यवाद करता हूं क्योंकि पिछले साल देश के ग्रन्दर जो परिवर्तन ग्राया जिसकी वजह से हमारे राज गारू ग्रधिकार से वंचित रहे, इसलिए चिन्तन करने के लिए काफी समय उनको मिला भ्रौर भ्रपने संविधान के श्रन्तर्गत जो धाराएं हैं, चाहे 252 हो, 356 हो या 365 हो, यह कहां तक राज्यों के ग्रधिकार पर ग्रतिक्रमण करता है या नही । किन्तू कम से कम इसके विषय में उनको सोचने का समय मिला. इसलिए परिवर्तन ग्रौर राज जी को धन्वयाद दोनों को साथ-साथ मैं देता हु। किन्तु राजु जी ने बीच में मेरी ग्रोर देख कर कहा कि ग्रखण्ड भारत की कल्पना मोनोलिथिक है। किन्तू जब हमारे देश में संविधान बनाया गया था. इसका ढांचा जो है, वह सघात्मक है, किन्तू भाव एकात्मक हैं।

श्री पी० राममृति : उन्होंने कहा नहीं।

SHRI V. B. RAJU: I said those who talk of Akhand Bharat in the concept of. . .

श्री जगन्नाथ राव जोशी : ग्रखण्ड भारत की कल्पना मोनोलिथिक . . .

He joined together Akhand Bharat and monolithic. I stand corrected.

तो जे। संविधान हम लोगों ने स्वीकार किया ग्रौर उसका ढांचा जो संघात्मक है, इसका कारण यह है कि जिस ऐतिहासिक परिस्थिति में ग्रपने को वह ढाचा स्वीकार करना था, उस समय समग्र देश एक ही शासन के अन्तर्गत नहीं था। कहीं तो ब्रिटिश हिन्दुस्तान जिसको हम कहते, वहा का शासन म्रपनी ग्रन्तरिम सरकार के हाथ में ग्राया था। किन्तु ग्रभी भी रिसायतों का राज्य जिसको कहते हैं, वहां म्रलग शासन चलता था। इसलिए कुल मिला कर मब को साथ ले जाने की दुष्टि से ढांचा संघात्मक जरूर रहा। किन्त् इसकी भावना एकात्मक है, इसकी हकीकत ग्रौर व्यवहार, प्रत्यक्ष वस्तुस्थिति

में जो प्रयोग हम्रा है, वह एकात्मक दृष्टि से हुम्रा है। इसमें गलत कुछ नहीं है। जिसको . हम ग्रमरीकी संघ ढांचा कहते हैं, वह यहां नहीं है क्योंकि ग्रमरीका राज्य जैसे बना, पहले 13 राज्यों का, बाद में एक-एक राज्य मिलता गया । उन्होंने ऋपनी ताकत केन्द्र को दी । किन्तू बची हई, शेष शक्ति रेसिड्युल पावर जिसे कहते हैं, वह स्टेट्स के साथ रहीं । वह यहां नहीं हैं । यहां जिसको कहते हैं शेष शक्ति-रेसिड्युल पावर, इट इज विद दि सैन्टर। इसका कारण यह है कि हमारा जो दर्शन है, उसको लेकर यह भाव है।

It is with the Centre. When we talk about our own country, India Bharat, that is not merely a geographical expression. It is a living entity with a distinct spiritual persona-

इसलिए ग्राज भी राज्य ग्रीर केन्द्र के सम्बन्ध की जब बात करते हैं तो भल नहीं सकते कि एक ही शरीर के केवल ग्रलग-ग्रलग ग्रवयव हैं । **वे** सारे सुत्र के ग्रन्तर्गत, एकात्मक म्रन्तर्गत बन्धे हुए हैं । जब यह व्यवहार चलेगा तभी हम कह सकते हैं कि यह स्चारू रूप से चलेगा । वास्तव में पिछने 30 साल से ऐसा शासन चलता आया है।

1957 में सब से पहले केरल में जब गैर-काग्रेसी कम्युनिस्ट की सरकार बनी तो दो साल के अन्दर कुछ ऐसी परिस्थिति का निर्माण हुन्ना जिसमें केन्द्र ने हस्तक्षेप कर के सब से पहले वहां के राज्य के शासन को समाप्त किया । तो सब से पहले केन्द्र ने राज्य के बारे में जो एक ऋधिकार चालू किया था वह 1967 में म्राठ प्रदेशों में जब गैर-कांग्रेसी सरकारें ग्रार्ड तो . . . ।

श्री पी० राममूर्ति: उसके पहले 1953 में भी हो गया । पेप्सु में ।

श्री जगन्नाथ राव जोशी: वह तो 1956 की बात है। तो 1967 के बाद यह स्वाभाविक था कि गैर-काग्रेसी सरकारें भ्राठ प्रदेशों में म्राने की वजह से केन्द्र मौर राज्यों के सम्बन्ध कैसे रहा करते हैं यह मालुम होने लगा । राजू साहब ने ग्राज जो बात कही है वह 1967 में भी राज्य सभा में भ्रगस्त में केन्द्र और राज्यों के सम्बन्धों की बात को लेकर एक गैर-सरकारी प्रस्ताव, जैसा ग्राज राजु साहब ने दिया है, वैसा ही प्रस्ताव ग्राया था । उस पर बहस के समय केन्द्रीय गह मंत्री श्री यशवन्त राव जी चव्हाण ने वहा कि कोई भी ऐसी संबदीय समिति की जरूरत नहीं है क्योंकि ऐसी कोई व्यवस्था मे तबदीली करने की स्नावश्यकता महसूस नहीं होती।

He then did not really understand the ramifications that are inherent in this article 356.

तो 1975 मे प्रशासिक सुधार स्रायोग ने भी इस बात का हवाला देते हुए कहा कि श्रपने संविधान के ग्रन्तर्गत केन्द्र ग्रौर राज्यों की बात को लेकर परिवर्तन करने की श्रावश्यकता नहीं है किन्तू राजू साहब ने पहले बता दिया है कि उनको 365 धारा भा उस समय समझ मे नही स्राया था कि इतके ग्रन्दर क्या-क्या छिपा हुग्रा है । लेकिन 1975 में प्रशासनिक सुधार श्रायोग ने भी जब ऐसी बात कहीं कि कोई ऐसी स्थिति पैदा नहीं हुई कि जिसको लेकर केन्द्र ग्रौर राज्यों के सम्बन्ध को लेकर संविधान में परिवर्तन किया आए । केन्द्र ग्रौर राज्यों के म्रधिकारों की स्पष्ट व्याख्या की गई इसलिए इसमें कोई परिवर्तन करने की जरूरत प्रशासनिक सुधार स्रायोग 1975 में भी महतूस नही हुई । ग्रब केवल ग्राज जनता सरकार केन्द्र ग्राने के उपरान्त यह ग्रावाज फिर से जोर पनड़ने लगी है।

श्री देव राव पाटील (महाराप्ट्) : श्रापमे श्राभा है श्राप मही बात मानेगे।

श्री भीष्म नारायण सिंह (बिहार) : नौ राज्यों में सरकार पहले ही डिसमिस कर चुके है, ग्रब क्या भानगे ?

श्री जगन्नाथ राव जोशी: 1977 में जनता सरकार के ग्राने के यह जो मांग स्नाने लगी है, मै माहब का ध्यान स्राक्षित करना चाहता हं कि लगातार राज्यों के ग्रधिकारों की भाग कौन उठा ५हा है। एक तो करुणानिधि डी० एम० के० की से, दुसरे शेख-ग्रब्द्ल्ला साहब की से ग्रोर तीसरे ज्योति बस की तएफ से । इसलिए जब भी ऐसी माग श्राती है तो इसके पीछे पक पृष्ट भूभि है सभापति महोदय, हम इसको भला नही सकते । एक ग्रधिकार जम्मू-काश्मीर का यह है कि इसका म्रलग संविधान है । हमारे संविधान में धारा है जिसके ब्रजीन एक कानून लोक सभा में पारित होने के बाद उसको लागू करने के लिए फिर पंतित करना पड़ता है ग्रीर ग्राज शेख साहब खुले रूप से धह कह रहे है कि 370 के श्रन्तर्गत जो श्रधिकार जम्मू-काम्मीर को है वह हर प्रदेश को दिया आए। क्या राजू साहव इस बात के लिए सहमत है । डी० एम० के० ने ग्रलग की कही । मैं कहता वात हूं कि...

श्री पी० राममूर्ति : अब तो छोड दिया है।

श्री जगन्नाथ राव जोशी: मै राम-मूर्ति जी से भी कहना चाहता कि अपने देश का विचार करना चाहिए यह एक राष्ट्र है, यह एक किन्दु हमारे राममृति साहब

ज्योति बसु या शंकर नम्बूदरीपाद की हिन्दुस्तान के बारे मे जो उनकी शब्दा-वली है, वह कहते है—— India is a multi-racial, multi-relgious, multi-national State.

SHRI P. RAMAMURTI: You don't put words into our mouth. We said a multi-national State.

SHRI JAGANNATH RAO JOSHI: My important point is multi-national State.

SHR1 P. RAMAMURTI: You don't talk of integration. When you are already a nation, why do you talk of integration?

SHRI JAGANNATH RAO JOSHI: I am saying that whenever the CPM people refer to it, they speak in terms of a multi-national State.

SHRI P. RAMAMURTI: Yes, we stand by that. It is a multi-national State. \cdot

श्री जगनाथ राव जोशी: मै सम-<mark>झता हं जब उनकी धारणा ही एक बह</mark> राष्ट्रीय देश जैसी है ग्रीर जब हम इस म्राधार पर मधिकार मागना शरू करते हैं तो फिर यह खतरे से खाली नही है। यह देखने से लगता है । क्योंकि if you yield to an inch, (demand something यह बात वहा नही ठीक लगती। क्योकि इनके विचार के ग्रनुसार यह देश एक राञ्ट्र है ही नहीं । जहां-जहां प्रदेशों के लिए कोई ग्रधिकार के श्रतिक्रमण की बात होती है तो वहा साथ में बैठ कर विचार किया जाता है। वयों-कि जनता सरकार इस शक्ति का वि-केन्द्रीकरण करना चाहती है । विश्वास करती है, राज् साहव पूछा कि शक्ति कहां होती है ? यह शक्ति केन्द्र में होती है, अनता में होती है।

It is the people who give the strength, whether it is a panchayat or a Parliament. The real strength behind the country is the people.

जनता ने भिनत दी संविधान में इसलिए जनता के प्रतिनिधियों ने बन।या जिनको हम कहते हैं 'फाउंडिंग फादर्स' बह भिनत जनता की थी।

SHRI P. RAMAMURTI: Shri Krishnaswami Iyer was the representative of the people. The Constituent Assembly people were elected by the people of India.

SHRI JAGANNATH RAO JOSHI: But that was adopted by the Parliament and that Constitution is still continuing.

जनता स्रिधिकार देती है, पंचायत को वह चुनती है, पालियामेंट के प्रतिनिधि वह चुनती है। यह शक्ति जो होती है यह केन्द्रित होती है जैसे भरीर का केन्द्र हृदय है स्रोर सारा खुन स्रीर रक्त एक हृदय में केन्द्रित होता है। स्रगर किसी भरीर के हिस्से तक यह पहुंचेगा नहीं तो स्रादमी मर जाएगा । हार्ट फेल हो जाएगा।

श्री वी० बी० राजू: : यह खतरा है ग्रगर सिर्फ इसी के ऊपर भरोसा रहे। यह ध्यान रखें कि शरीर काम करता रहे।

श्री जगन्नाथ राव जोशी: यहां की शिक्त जो है वह शिक्त विकेन्द्रित हप से समग्र देश की श्रीखिरी पंचाथता तक जाकर पहुंचे।

श्री सीताराम केसरी (बिहार) : राजू जी ने कहा है कि ग्रगर ग्रात्मा खत्म हो जाए तो शरीर काम करता रहे । बिना ग्रात्मा के शरीर कामः करे। इनका कहने का मतलब यह है ।

श्री जगन्नाथ राव जोशी : मैं घाहता हूं कि शरीर हृदय के चले। मैं समझता हूं राजू साहब यह कहेंगे कि जब पहले हर चीज दिल्ली से निपटाई जाती थी उस वक्त मैने टोका था । एक ही व्यक्ति काम करता था । केन्द्र भी नहीं था और युनियन कैबिनेट भी नही थी।

श्री सीताराम केसरी : यही श्राप 'भी कर रहे हैं।

श्री जगन्नाथ राव जोशी: पंचायतों को सही माने में ग्रधिकार देने की दृष्टि से ग्रशोक मेहता जी की ग्रध्यक्षता में ं एक कमेटी बनी । इस समय पंचायतों को वित्तीय सुविधाएं, नगरपालिका और महानगर पालिका को मौलिक अधिकार प्राप्त नहीं हैं।

SHRI K. K. MADHAVAN . rala): Sir, I rise on a point of order. Are we discussing the Panchayati Raj or are we discussing the Centre-. State relations?

श्री जगन्नाथ राव जोशी : ग्राश्चर्य की वात यह है कि जो प्रदेश ज्यादा अधिकारों की मांग करते है वे प्रदेश अपने अख्तियार में मिले अधिकारों का सही उपयोग नही करते । नगरपालिका के 10-12 साल से चुनाव नहीं हए, महानगरपालिका बर्खास्त कर दी श्रौर ्यचायतो के चुनाव नही हुए । जनता के हाथ में ग्रधिकार देने का सवाल त्र्याता है । यह राज्य ग्रौर केन्द्र का संबंधा नहीं है। केन्द्र से राज्य को ग्रिधिकार मिले ग्रौर वह ग्राखीर तक नही जाय यह ठीक नहीं ।

"The blood should not clot there.

जैसे समग्र शरीर के ग्रन्तर्गत खन का ंफैलाव होता है ग्रौर फिर शरीर

तरोताजा होता है इसी दृष्टि से ग्रिध-कार का विकेन्द्रीकरण श्राखिरी पंचायत तक होना चाहिए

श्री पी० राममृति: कहां किया है ?

श्री जगन्नाथ राव जोशी: जब सिफा-रिश म्रा जाएगी तो उसी के म्राधार पर हम करेंगे । ग्रब सवाल यह है कि जनता पार्टी के हाथ में ग्रधिकार ग्राने के बाद, जैसा राजू साहब ने कहा कि नौ, दस महीने में कई बार श्रधिकारों का दुरुपयोग हुग्रा है । जो प्रदेश सरकारें थीं वह भी कर दी गई । मैं बताना चाहता हूं कि जो 77 का चुनाव था वह ग्राली-किक चनाव था । यह स्वाभाविक नार्मल स्थिति में चनाव नही **ग्राप जानते हैं कि पिछले ग्राम च्नावों** में उत्तर प्रदेश, बिहार, पंजाब, हिमा-चल प्रदेश, दिल्ली ग्रौर हरियाणा राज्यों से एक भी कांग्रेस का प्रतिनिधि चन कर नहीं भ्राया तो ऐसी स्थिति वहां की जो सरकारें थी वे लोक प्रति-निधि सरकारें नहीं रह गई थीं। किसी भी दिष्ट से उन सरकारों का सत्ता में रहना उचित नहीं था । ग्राप इस बात को भी जानते हैं कि पुरानी सर-कार ने भी डी० एम० के० की सरकार को उसका एक महीने का कार्यकाल समाप्त होने से पहले ही समाप्त दिया था, किन्तु चुनाव नही कराया था । लेकिन उस समय की परिस्थिति ग्रौर पिछले साल की परिस्थित बड़ा अन्तर है । हमने इन राज्यों की सरकारों को समाप्त करते ही वहां पर चुनाव करवाये ।

श्री सीताराम केसरी : श्रापने कर्नाटक में क्या किया है?

जगन्नाथ राव We referred the matter to the people

Re Appointment of

to elect a popular government. हमारे राजु जी यहां पर बैठे हुए हैं। उन्होंने देखा होगा कि पिछले दिनों महाराष्ट्र से यह मांग ग्राई कि वहा की सरकार को बर्खास्त किया जाय, ग्रान्ध्र प्रदेश से यह मांग ग्राई थी कि वहां की सरकार को किया जाय, लेकिन वहां की सरकारों को बर्खास्त नहीं किया गया । हमने विरोधी दलों का सम्मान किया है। म्राप जानते हैं कि कर्नाटक की सरकार के खिलाफ भ्रष्टाचार के ग्रारोपों जांच करने के लिए ग्रोवर बनाया गया था उसने জন पाया तो सरकार को बर्जास्त किया गया, भिन्तु दो महीने के बाद जब हुए ग्रौर वही सरकार सत्ता मे ग्रा गई तो उसके हाथ में सत्ता सुपूर्व दी गई । मैं जानना चाहता हं कि क्या हमने कहीं विरोधी दलों के साथ सौतेला व्यवहार किया है । मैं समझता हं कि एक भी उदाहरण ऐसा नहीं होगा जिस में वर्तमान सरकार नेपक्षपात से काम लिया हो । ग्राप महाराष्ट्र के उदाहरण को ही ले लीजिए । मैं समझ-ता हूं कि महाराष्ट्र का सवाल यहां उठा था । वहां पर सरकार बनाने के संबंध में प्रश्न किया गया लोक सभा में जब यह सवाल उठा तो हमारे प्रधान मंत्री जी ने स्पष्ट शब्दों में कहा कि हमने वहां के राज्यपाल को कोई निर्देश नहीं दिया है । जब काग्रेस के दोनों घड़े इकट्ठे हो गए तो राज्यपाल ने उनको ग्रामंत्रित करना ठीक समझा ग्रौर उन्हीं को सरकार बनाने के लिए ग्रामंत्रित किया मैं यह नहीं कहता कि हम गलती करते हें हम 1 चाहते हमारा विरोधी रहे । सत्क

We have to run a democracy here, not a particular party's government and on the norms and traditions established during the last 30 years. राज्य ग्रौर केन्द्र के संबंधों के बारे में यदि कोई प्रक्न हो तो उसको हल करने के लिए श्राज भी हमारे प्रधान मंत्री तैयार हैं। वे व्यक्तिगत रूप से बारे में बातचीत करने के लिए तैयार है। हमारी सरकार ने यह कहा है कि पुलिस ग्रौर मेना राज्य सरकारों की सहमति से ही राज्यों में भेजी जाएगी। राज्यों के म्रन्दर केन्द्रीय सरकार के जो ग्रौद्योगिक प्रतिष्ठान हैं उनकी सुरक्षा लिए इंडस्ट्रियल सिक्योरिटी बनी हुई है। इसी प्रकार सं रेलवे की सूरक्षा के लिए रेलवे प्रोटेक्शन फोर्स बनी हुई है । ग्रगर राज्यो के ग्रन्दर कोई तनाव पैदा हो तो उसके संबंध में केन्द्रीय सरकार जिम्मेदारी हो जाती है । जनता पार्टी की सरकार ने यह निर्णय किया कि पुलिस ग्रीर सेना राज्यों के ग्रन्द राज्य सरकारों की सहमति से ही भेजी जाएगी । म्रान्ध्र प्रदेश में पिछले साल जब भयंकर तुफान स्राया तो केन्द्रीय सरकार की इस बात के लिए ग्रालीचना की गई कि उसने वहां पर सेना नहीं भेजो । लेकिन हमारे रक्षा मंत्री जो ने साफतौर पर बता दिया कि सेना केवल मास्न ग्रान्ध्र प्रदेश की सरकार के म्रावेदन करने पर ही भेजी जाएगी। राज्य सरकारों को जो म्रधिकार प्रा^टते हैं, हम उनका उल्लबंन नहीं करना चाहते श्री राज् ने समवर्तीसूचीका सवाल उठाया . . .

श्री पी० राममृति : इस सभा में इस समय सवाल यह नहीं है कि जनता पार्टी की सरकार ने इन धाराग्रों का दुरुपयोग किया है या इन

ठीक प्रकार से इस्तेमाल किया है। हम यह मानते हैं कि जनता पार्टी की सरकार ने इन मामलों में ठीक तरह से ग्रमल किया है। लेकिन हमारे सामने सवाल यह है कि हमारे संविधान में जो इस प्रकार की धाराएं हैं, उनका दुरुपयोग किया जा सकता है नहीं । इन धाराग्रों को किस तरह से हमे बदलना है, यह सवाल हमारे सामने ःहै ।

श्री जगन्त्रथ राव जोशी : हम खुद ही इस बात पर विचार कर रहे ह कि इस प्रकार की जो धाराएं हमारे संविधान में है उनका दुरुपयोग न हो, इस दृष्टि से हम इस सवाल को सोच रहे है यानी आपातकाल की घोषणा हो सकती है तो उसका दुरुपयोग न हो। . Even Article 355 can be taken undue advantage of because it can be declared from the top that law and order situation has completely broken and so we request the Governor to dismiss. Any Article can be taken advantage . of; why only Articles 356 or 355 etc.?

SHRI K. K. MADHAVAN: May I know how much time you are allotting to each Member?

THE VICE-CHIRMAN (SHRI U. K. LAKSHMANA GOWDA): Mr. dhavan, I am watching the time. am giving around 15 minutes. That is the stipulated time for the private Members. I have already rung bell. In another two minutes he will finish.

4 P.M.

SHRI JAGANNATHRAO Much of my time has been taken away by interruptions. As a gentleman, I **yielde**d to Mr. Ramamurti an_d Mr. Raju. What can I do?

THE VICE-CHAIRMAN U. K. LAKSHMANA GOWDA): You can take another two minutes.

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SHRI P. RAMAMURTI: Please take into account the interruptions also.

श्री जगन्नाथ राव जोशी: तो इसलिये जहां संविधान की धारा का दुरुपयोग करने का सवाल है हम यह नहीं चाहते। हम यह चाहते हैं कि ऐसी व्यवस्था बने कि कोई भी दल जो ग्रधिकार प्राप्त हो, केन्द्र में या राज्य में तो वह किसी दूसरे केन्द्र का, चाहे वह जिला स्तर का हो, ताल्लुका स्तर का हों या पंचायत स्तर का हो, उनके ग्रधि-कारो का हनन, उनके ग्रधिकारों का अति-कमण न कर सके। ऐसा कोई फुलप्रफ भ्ररे जमेन्ट हो जायेतो उसके लिये बैठ कर विचार हो सकता है। किन्तु जो राजु जी की बात है, राजु जी की बात को मानते हुए... The demand for a review of the Centre-State relations is not ... (Interruptions)

SHRI V. B. RAJU: Don't associate myself with Shri Sheikh Abdullah and others. Whatever I have said is non-party lines. It is an objective analysis of the situation.

SHRI JAGANNATHRAO JOSHI: I know it. I am very very clear in my mind.

मैंने यह क्यों कहा। यह इसलिये क्यों कि यह जो मांग ब्रा रही है इसकी पृथ्ठ भिम भिन्न है। इस मांग के पीछे राजनैतिक विचार ज्यादा है, बनिस्बत इसके कि ग्रसल में किसी के ग्रधिकार का ग्रतिक्रमण किया गया हो। यदि यह बात हो तो बात ग्रलग है। इसके लिये उस प्रदेश का मुख्य मंत्री बैठ कर प्रधान मंत्री के साथ विचार कर सकता है ग्रीर यह बता सकता है कि इस ग्रधिकार का दुरुपयोग कहां हो रहा है।

एक बात में राज जी की मानता हूं सौर यह बात मेरे ध्यान में उनके कहने से पूर्व

क्री थी। केन्द्रीय कमचारियों की सरकार जो महंगाई भत्ता देती है, उससे प्रदेश सरकारों के कर्मचारी भी उसकी माग करते हैं भौर इससे प्रदेश सरकारों को बड़ी कठिनाइयां होती हैं। तो ऐसी स्थिति मे प्रदेश सरकार की वित्तीय ग्रावःयकता जो है, उसकी फाइनेन्स कमीशन, वित्त ग्रायोग के ग्रनसार हम करते ही हैं। इसके ग्रलावा भी यदि कुछ ऐसी ग्रडचने पैदा हो जाती है तो उमके लिये केन्द्र भरकार को प्रदेश की सहायता करनी चाहिए। क्योंकि मैं यह मानता ह कि यह जो ग्रइचन पैदा होती है वह केन्द्र की ही वजह में होती है। इस निर्णय के जो कन्सीक्वें मल एफेक्ट जहां-जहां हैं उभको ध्यान मे रख कप्राज्यों की इस प्रकार की ग्रडचनो को दूर करने के लिये केन्द्र की जो जिम्मेदारी है, केन्द्र का जो दायित्व है वह केन्द्र निभाये, यह मै भो चाहता हं। लेकिन ग्राज देण में जो हालत है ग्रीर जैमा कि ग्रभी यहां एक मित्र ने बताथा कि म्रान, ग्रलगाव, विखराव, ग्रलगान का भाव देश के ग्रन्दर है। हमारे देश मे जाति, भाषा, पंथ, सम्प्रदाय, रहन-महन, खान-पान कई तरह की भिन्न व्यवस्थाये हैं ग्रीर कई तरह की विविधताये है। इन सब को साथ में लेकर हम सब एक हैं। ग्राज से नहीं बन्कि पाचीन काल से हैं। गोवा की ज़ेल में जब मैं था उस समय कोर्ट के स.मी म्झे खड़ा किया गया ग्रार पूछा गया कि गोवा भारत से ग्रलग है फिर ग्राप यहां क्यों ग्राये। मैंने कहा कि गोवा भारत से ग्रलग नहीं है, यह भारत का ग्रभिन्न ग्रंग है। विष्णु पुराण में है कि:

> उत्तरं थत् समुद्रस्य, हिमादेश्चैव दक्षिणम् । वर्षतद् भारतन्नाम भारती थव संतती ।।

यानी कि हिमालय के दक्षिण का सारा हिस्सा ग्रोर मनुद्र के उत्तर का मारा हिस्सा,

समग्र जाति, पाति, पंथ, संप्रदाय रहन-सहन के भेट के साथ हम एक देश, एक राष्ट्र, एक शरीर में ब्रात्मा के रूप में रहे हैं, हजारों-हजारों भालों से है ग्रौरग्रागे चल कर हमारे संविधान को व्यवस्थाया के स्रनुसार केन्द्र ग्रौर राज्यों के बीच में तनाव पैदा न हो, वह तनाव हमारी इस एकता को नष्ट ग्रौर तहम-नहभ न करे, इस दृष्टि में हम साथ मे बैठ कर जहां तनाव, टकराव, फ्रिक्शन हो, उसको हल करने के लिये तैयार हैं। लाकिन स्राज जो स्रापकी मांग है वह ज्यादा राजनैतिक है। यदि इसको एक बार हम स्वीकार करें तो यह देश के ग्रन्दर एक खतरा मोल लेना जैसा होगा। ग्रलगाव, बिखराव, टकराव ग्रौर सेपरेटिस्ट वाली ताकतों को इससे बढावा मिलेगा। इसलिये मैं इस मांग का विरोध करता हं। किन्तू इसके साथ ही साथ राज्जी की जो भावना है कि किसी प्रदेश के उपर म्रातिकमण न हो, इस भावना का मैं साथ देता हूं। जहां-जहा ऐसा दीखे हम साथ में बैठ कर विचार कर सकते हैं ग्रौर प्रवान मंत्री जी ने ग्राश्वासन भी दिया है कि मैं खुद बैठ कर विचार करने के लिये तयार हं, इसको स्वीकार कर लिया है। श्रतः मै उनकी मांग का विरोध करता है।

THE PRIME MINISTER MORARJI R. DESAI): Sir, the subject matter of this Resolution is appointment of a Committee to into certain Centre-State relations and their redefinition, that is ${
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m I}$ understand it. Otherwise, the Committee will have no meaning. Now, it has to be considered whether in the light of experience gained in working the Constitution, a change in these fundamental matters is necessary. This must be considered dispassionately. There are bound to be different views, but one has to consider this matter first from the point view of the interest of the country as a whole because if the country as a whole is united and strong then we

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can always meet the situation arising out of accidental aberrations of Government or of some people and see that this country goes from strength to strength. You must look at history for this matter. And that is how I would beg of you and all those who are thinking in these terms, to consider it from that point of view.

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SHRI P. RAMAMURTI: Just minute please. Usually you are very audible, but today you inaudible.

SHRI MORARJI R. DESAI: I did not know. Now I hope I am audible. I thank you for pointing it out cause I do want to be heard.

SHRI P. RAMAMURTI: I want to hear you.

SHRI MORARJI R. DESAI: I want all to hear me because unless they hear me how are they going to consider it?

We have a history which is unique in the history of the world—there are other countries which also have long histories. But we have a culture which is unique. Unfortunately during the last fifteen centuries we were never united. We have a history of division, internecine wars, which led to the loss of our independence, and we were subjugated as a colony by a small country, a country of 300 millions at that time came under the rule of 40 million people. And it was not as if they had conquerred us. conquerred the country for them and ran it for them. They could not conquer it. Even many of their soldiers were Indians. There were a few Europeans, a few Englishmen. About 35 years ago, when we were not free, I was asked a question by an American, "What is your population?" I our population—then India and Pakistan were one-must be about million. He said, how many Englishmen are there to run the Govern-

ment of this country? I said there may be about 3,000 at the most 4,000 people who are Englishmen. Then he told me and disclosed why he had asked the question. He said, if here were 400 million sheep it would, require more than 4,000 shepherds to look after them, and here they were looking after men and that too in a different country. All that is because we quarrel amongst ourselves. that is going on even today. Not that it has stoped, but it has to stop sometimes and it will stop I have no doubt. Long inheritence of this kind cannot disappear in a day or in a month or in a year, it takes time. And we have also to remember that until freedom came we did not have one Government of our own in this country. There were hundreds of Governments in this country all the time in our history and whatever history is available to us-even the Puranas show that we were disunited. And that is why we did not have one common language and we did not have patriotism in this country. Patriotism is always associated with the whole country and not with parts of

We had, therefore, so many States which tried to disrupt each other, conquer the territory of one another by creating traitors from within the neighbouring State. It was a traitorinfested society, more or less, at that time. This is not a very happy thing for me to say, but we must recognise facts as they are. This is why Britishers were able to succeed. That is why also those who came from the north succeeded and became rulers here.

For the first time, the freedom movement started in 1885. But when it started, even then the purpose of the Congress was to laid down as reconcile the Government to the needs of the people and see that the Government is run in the interests of the country, not for removal of the British Government to achieve freedom.

And it was founded, amongst others, by three calightened Englishmen who were prominent civil servants. And it was done under the aegis of the British Government. They thought that this was the best way of keeping an indefinite control over the country with them. But within five or seven years. Indian leaders began to feel the necessity of freedom and they began to assert their right to freedom. They saw in 1857 that the whole country became one and under one Government. But the British felt were not safe, therefore, they 650 Indian States which were supposed to be independent States but they were all working under their guidance and orders. And when they left as a result of the freedom movement and as a result of the good sense shown by the British in the sense that they realised that it was not possible to rule over this country much longer and they felt that if they went away in good grace there could be good relations between the two countries, as we see them today. But they left behind a legacy of one Government, British India was handed over to people, but India was divided into two parts India was now left with 550 independent States India had therefore 551 States in it.

Re Appointment of

SHRI P. RAMAMURTI: With Pakistan, 552.

SHRI MORARJI R. DESAI: That is an independent State They did this but we agreed to it. Therefore, cannot have any quarrel about it. It was the genius of Sardar Vallabhbhai Patel who, by his great capacity not only his imagination but by his tact in dealing with the people and winning them over-within about a year enabled all these States to merge into British India and made India nation. For the first time this was achieved in 1948-49 and then began our progress. That does not mean completely that we have become united in this country.

Now, such a big country cannot have a unitary government. It is radiculous to think of a unitary government in India which is a vast country. There are bound to be States, and therefore, our Constitution has provided for a Union of States and not a Federation of States. This has been deliberately done. It is not like other Federations. It is a combination of the two so that the country remains one but the States also develp with all capacity and they enrich the country. That is how the Constitution has been framed. And the constitution that has been framed, I must say, has framed with great foresight and sagacity in my view. The division of functions between the States and Centre has been very well done ensure that the States have an opportunity of development and country remains one and becomes strong.

SHRI BHUPESH GUPTA Bengal); Broadly, on the basis of the Government of India Act 1935.

SHRI MORARJI R DESAI: It was not exactly based on that.

was SHRI P. RAMAMURTI: It based on that

SHRI MORARJI R. DESAI: Maybe, the people say that democracy was given by the British.

SHR! P. RAMAMURTI: car quote chapter after chapter.

SHRI MORARJI R. DESAI: That i all right. But there cannot be alway something new in every governmen We have certainly adopted sever: things from them and from other But there is a unitary Government: England. Ours is not a unitary go The powers that ernment. given here to the Centre in ord to get the country united. These a powers which are entirely vital. 7 are trying to find out remedies are not misus that these powers As, for example, the power of arti 356 where the Presidential rule

[Shri Morarji R. Desai]

declared and the Central Government has power to supersede a State Gov ernment, that power in my mind, is very vital, otherwise there will complete chaos. But that power must not be used to bring the States under the hegemony of the Centre according to the sweet will of the Centre That should not happen. Therefore, I have said it often, that this power has to be so utilised that the Central Government does not, in its exercise of power, interfere in , ordinary circumstances with the State Governments. But if there is chaos-and there can be such chaos-then the Central Government has to interfere. And it must not then carry the President's Rule for more than two months and elections should immediately ordered so that the autonomy of the State is maintained. We believe democracy. Many of our educated people think that we have received our democracy from England. has given democracy to the world This is forgotten because we do not know our past history. There were several Republics in this country which were completely democratic Republics more than 2,500 years ago when the world did not know anything about democracy. What started as democracy in Western Greece was not a democracy for all people. H was only for the aristocrats and not for the slaves. The slaves were excluded from it. Therefore, that cannot be called a proper democracy. But in this country we have instructions even in the Rig Veda. Later on there are several other instances. How the person at the head of the Government, is to be elected, what instructions are to be given to him so that he behaves properly, and if he breaks those instructions, how he should be removed by the people. These are all given properly. Therefore, democracy was in practice here and was not given to this country Ly the world. Not only that. It is based on the very foundation of our culture

We consider all people have equal potential and that its realisation is a question of equality of opportunity for all people. People cannot come up unless everybody is free to develop himself fully as he wants. This is the basis of democracy.

We had panchayats functioning in this country which were the envy of many people. They languished during the British period, but panchayats did well for the villages. They could not keep this country together because there was no central power. They were all divided and scattered. Therefore, it was nobody's concern to look after the That is why it went wrong. And that is why the fathers of the Constitution wisely decided to frame the Constitution which they have frame. It was done unanimously, as far as I remember. There has been no difference of opinion in it. And I can't say that people can doubt their wis-Specially they were some of our best men in this country and they were represented properly. They may not have been elected by the people by adult franchise separately as we But this elect Parliament today. House too was not elected in that manner. Therefore; does it cease to be democratic? Does it cease to be effective? It can't. They have been elected by the Assemblies which were elected by adult franchise by the people.

SHRI P. RAMAMURTI: That was not adult franchise.

SHRI MORARJI R. DESAI: At that time it was not there, I agree.

SHRI P. RAMAMURTI: Those Assemblies were elected on the basis of property qualification.

SHRI MORARJI R. DESAI: I do not disagree there. It was not adult franchise. It was a mistake but it was done by people, who conducted all the elections. And this is how we have come to have this Constitution Now, why do I say that this is neces-

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Because, we are developed sary? differently. There are different degrees of development in different States and also in different areas of vast State. There are the same differences for which people are complaining. Now if you have to see that there is a proper development in all areas, how is that to be achieved unless there is a common authority to help wherever the need arises and all the resources of the country are pooled together for the purpose? If powers are distributed all financial to the States and all sources of taxation are divided between the States, then how is this to be done? Therefore, even though the Government of India collects several taxes, it is not as if they are all used for Central Government purposes. They transferred to the States and not transferred in any freakish way. A Finance Commission sits every five years and they suggest how it is to be done and that is accepted. Then there is again a Planning Commission. If the country is to develop as a whole, unless there is a Central Planning Commission, the States will go on doing things differently for different areas and there will be. am afraid, not development but canceilation of each other's development. That can happen. We see what quarrels we have about the distribution of waters, about the question of the sales-tax. There is a demand that the sales-tax should be converted into an Excise tax. We have said we should like to do it. I have always believed in it. But, unless the States agree, we cannot do it. And I do not want to take away that power of the States. Therefore, we have to go on persuading them. If they agree, then a lot of corruption will have gone and a lot of harassment to people. But there are States which are wellto-do and there are States which are not well-to-do. The well-to-do States want this conversion, the others want the change. Now we are not thinking of the whole country. All the States do not think about it.

When they begin to think about it, I am quite sure that things will be solved much more easily. But if we have to work for it, should we not ee that there is a binding link for all the States which sees to it that there is no division of the country on any And if that is also one of account? the purposes of the Central Government, then the Central Government must have powers which enables it to do so. Can the military be distributed between the States? It cannot be. But what is the demand here? When the question of law and order comes, the Opposition wants to blame the Treasury Benches. They say that we are responsible for law and order. The position under the Constitution is that the States are responsible for law and order. but the opposition insist that we must act. Will you enable me to act in that manner? I would not like to take away those powers from the States. I want the States to exercise those powers. We should help them. And where the States fail to maintain law and order, I would rather change the Government by having elections. That is how the people will come up; otherwise, they will not come up. Ultiour strength lies in the mately, strength of the people. On the question of the reorganisation of States, we know what happened. These are the things which happen in this country. Today, wherever turn, you find there i, the desire for division, not unity. Should we not change it? Will the States be able to do it by themselves if they are left free? If the Central Government has to keep themselves back, will they be able to do it? We are not yet able to agree on a common language for all of us because we have rich languages in every State. In a big country like ours this is inevitable. Before freedom, most of the people from all parts of India had agreed; after freedom, it is a matter of controversy. That controversy also is to be resolved by common consent, and we have to work for it; we have to go on strug[Shri Morarji R. Desai]

gling for it. But who is to work for it except the Centre? Will the States work for it? They cannot do it. The arrangement in the Constitution is that it is like a nacklace of pearls or diamonds. The string which goes through the necklace gives it strength and gives it beauty. If that string breaks, then all the pearls disappear and they lose their value. That is what happens. And that is the function which the Central Government ought to perform.

SHRI V. B. RAJU: But that string is not seen.

SHRI MORARJI R. DESAI: That string is always seen and known. How can you put it without seeing it? Is this how you want to convince me about the reality of your argument, if you deny even a plain fact?

SHRI P. RAMAMURTI: If the pearls go, then only the string remains.

SHRI MORARJI R. DESAI: That is why the sting does not take the plane of the pears. strengthens the pearls and keeps them together, and in that keeping together lies the strength of all of them, not of each pearl. this is what the Government of India has got to do. The function of Government of India cannot be dwarf the States. It is to strengthen the States, and it is in strong States and in a strong Centre that the advantage of a country lies; the interest of a country can be preserved only when both are strong This demand for removal of these powers or those powers is not intentionally made for any other purpose, I hope, except to see that the States become stronger. I can understand that position. But can be taken advantage of by some people to see that the country breaks. What will you do then? Afterwards you will go on crying about it. It has taken thousands of years for us to become one country. We have a culture which is unique, but because country has not been one, we are not making any effect, though the people of the world hanker for the culture and civilization of this country. That is what my experience has throughout, not only now. But if we are not good specimen of that culture, how will anybody take to us? That only can happen if there is a strong Centre and strong States. It therefore, that I was not in favour of small States, and I pleaded at time that that was no way to strengthen the States. What will happen if you leave the States completely free as the intention is and what will be the result of this? There are small States; what will they do?

Then, where are the leaders to come from? The size of a State has something to do with the leadership. Small States have not produced leaders. Kerala is the most intelligent part of the country, and yet all-India leaders are not coming from that State because it is small in size And U.P., Bombay, Bengal, Madras and Andhra Pradesh joined together gave us all the leaders and all the Presidents even of the Congress.

If I am respected outside in the countries of the world, does it mean that I am respected because I have some special qualities? No. It is because this country gives me that stature. A man in Ceylon or a man in any other small country can more capable than I am, but he will not have that stature. Whatever may be the capacity of the United States President or the Russian President, because of the size of their countries, they are respected and heard everywhere in the world, and that is also the case of India That is why I said, let there not be very small States. But now that it has been done cannot change it although there is a demand that we must change it. I do not like to do this. That would be wrong. Necessarily, we cannot correct

things afterwards. Therefore, I am pleading we should not take any action which wil he beyond repair arterwards once you do it. All kinds or suggestions are being made. God knows what will happen. do not seem to be working from that paramountcy of the country's unity. it is a country with diversity, but it is unity in diversity; otherwise, diversity would finish us as it did for several centuries. This is why unity is very vitai. It is essential that the Constitution, so far as the distribution of powers and functions between the States and the Centre is concerned, must remain. I do not want to advance them. There is talk of both things. When it suits them, they say they have already done it and Education has been put in the Concurrent List We wish to change it. I do not want to take away powers from the States. It is essential that it should be there We do not want to have more of them there like that. I would like to see a day when ali work so well that the Central Government need not maintain a separate staff Then it works only through the States' staff. And there will not be any necessity of du ication in case. But we have not reached that stage We have got to reach stage. That is the unity we want, and that is how the Central Government should function. And in the last one year, I would like to be informed if any State has any grievance against the Centre that it has interfered with the State in any manner. We won't do it. That would be wrong Whatever may be the cost. I do not want interfere with any State. As I said to the Chief Ministers when we met together first there is no question of changing these relations. But if it comes to that, if it is necessary and if a State is in chaos and has failed, then the Centre will have to interfere. Somebody has to interfere. Which can be that authority? It can be only the Centre. But it will interfere not have its will on the State but to see

that fresh elections are held so that the people choose their new leaders or their Government so that it starts work again properly. This is the business of the Centre. We do not want to have President's rule allywhere and every-The numer of times it has happened during the last few years is something of which I cannot be But that has happened. should take a lesson from that. that does not mean that the baby should go with the bathwater. The method to cure a man is not to kill him but to see that he is cured and, if not cured, at any rate maintained in as healthy a condition as is possible to do, and keep him alive and not kill him. Yes, there are now demands also that if somebody is in pain, you should kill him. There are all kinds of suggestions in the world. It is, therefore, that I would plead with my hon, friends who are of this view and who agree with the Resolution to consider it more deeply and to see that they do not go on with the Resolution. Let there be a full discussion but let it be understood that our purpose is common, to strengthen this country, the States as "well as the Centre because they are one wnole; they are not separate. But let them not ask for this committee because this committee can do nothing. And comes, it is when the committee bound to make some suggestions. Otherwise, it does not justify itself. That is what I have seen in all these committees and commissions. they are appointed, they must some suggestions. And once they make suggestions, you must accept them. If you don't do it, you are not democratic. Therefore, I cannot agree with the appointment of the mittee as is proposed. I have, therefore, to say that I am opposed to it. Thank you.

THE VICE-CHAIRMAN (SHRI U. K. LARSHMANA GOWDA): Mr. Sankar Ghose. Not here. Mr. Nanda. [Shri U. K. Lakshmana Gowda] You will have to finish in less than ten minutes.

SHRI NARASINGHA PRASAD NANDA (Orissa): Mr. Vice-Chairman, Sir, Mr. Raju tried to make out a strong prima jacie case for a review. Centre-State relations. while my head would like to accept what Mr. Raju said, my heart does not accept it. The basic that this poses is whether, with the change of the political set-up in the country, we have to reconsider the Centre-State relations and accordingly change the provisions of the Constitution, or, whether the Constitution should remain as it is, so far as fundamental features are concerned. whether that should remain more or less a permanent and continuing feature. The second corollary from this proposition is whether the Constitu tion, as it is, is capable of making necessary and suitable adjustments to the new situation that arises or that is arising now. The main contention of Mr. Raju was that we nave had one form of Government for the last so many years, and now there has been a change; we find different Governments in different States: In Jammu and Kashmir we have a Government headed by the National Conference, in Tamil Nadu we have Government headed by the Anna Bengal we have a DMK, in West Government manned by the CPI(M), in Maharashtra we have a coalition Government, and in Karnataka and Andhra Pradesh we have Cong-I Governments. Because of the change in the Government at the Centre, because the different State Governments are manned by different political parties, the question is whether the Centre-State relations should be rcviewed or whether whatever stresses and strains may be there can be adjusted within the existing provisions Constitution. T_0 this my answer would be that the Constitution is quite flexible so far as the Centre. State relations are concerned. I am

not going into the detailed provisions because you have allowed me only ten minutes. But if you will kindly scrutinise the provisions of Chapter XI, the provisions of Article 275 and the Concurrent List and other provisions pertaining to the Centre-State relations, I would respectfully submit that there may be brushing of shoulders on some issues between the Centre and the States but that does not necessitate a complete review of the Centre-State relationship. The structure that we have envisaged for the country has worked well. In spite of those minor brushings to which reference was made by Mr. Raju, I would submit that more or less the Constitution has worked very effectively in thic regard and the Centre-State relationship has remained more or less what we expected it to be. And if there have been any minor brushings -and there will be minor brushings in future, some stresses and strains, between the Centre and the Statesthen, certainly within the provisions of this very Constitution those stresses and strains can be met.

The second thing I should like to emphasise is this. Of course, when I speak of unity and integrity of the country, I do not mean uniformity. Even a garland does not look beautiful unless there are different flowers, flowers with different colours. with the string they make a beautiful garland. It may be that parties with different thinking, with different philosophies and different approaches to various problems may man different State Governments and there certain occasions arise may the funcin regard to strains tioning of these States. The point is whether such stresses and strains can be squarely met within the provisions of the existing Constitution or not. That is the basic question. To my mind, the present Constitution has enough provisions to make the necessary adjustments. When you driving a motor car you do not keep

the steering of the vehicle i different angles whenever you have to take a turn or you want to twist and go about. It has a certain mechanism in the car itself which functions automatically. If it is necessary to take a turn to the right your hand automatically moves to the right and if you want to go to the left it moves to the left. A certain habit or sense automatically works whenever you change the direction of the car so that you point is reach your destination. My that the existing provisions of the Constitution are good enough to meet all the eventualities arising out of legislative, administrative and planning problems referred to by Shri could be no bar Raju. But there point discussion on any to any all Go-After any time at. vernment in a democracy is run by discussion. Therefore, if Shri Raju has raised these points, I do not consider it harmful. These can be discussed and debated for any length of time. But to stretch our arguments too far and clamour for a reconsideration or review of the Centre-State relationsas my friends in West Bengal are trying to do-will, to my mind, be opening the Pandora's box. We all know that we wanted the reorganisation of States on the basis of language. We know what happened in 1956. know what kind of local sentimerts were aroused to get this demand fulfilled. Once you open the Pandora's pox, it might affect the very balance which we have created in our Constitution. It may even create political imbalance; it may affect the stability of he country and the integrity of the country. In fact, while speaking on he President's Address, I did mention his point. I did say that disintegratng forces are now raising their heads.

gave some indication of this. I do not want to repeat it because you have llotted me only a short time.

Another point Shri Raju has raised; a review of Centre-State relations the context of planning. The conept of planning can always be only entialised planning Planning can ot be at all levels, right from the evel of panchayat or block and then

district and State upto the Centre. Planning cannot be at all levels. The very concept of planning always leads to centralism. Without the central concept, how can you have proper planning? In India, there are so many States. Suppose Punjab is allowed to plan for itself and Nagaland is allowed to plan for itself or Manipur is allowed to plan for itself. You cannot even imagine as to what will happen. One State is a backward State and another State is a backward and if they try to plan for themselves. what will happen? Can Manipur or Meghalaya or Nagaland ever imagine to come on a par with a State like Punjab or Haryana? And, Sir. the honourable Prime Minister, while intervening in the deliate today, did make this point. Therefore, I do not want to elaborate on it. All that I would like to submit is that the guestion of planning in this matter cannot be reviewed in the context of Centre-State relations. Of course, you may have to consult the Chief Ministers and you may have to consult the State Governments when you prepare plan and you can allow a discussion on the plan by the State Legislatures, by the State Governments and by other bodies and that a different matter. Eut planning must be by the Centre only and there can be no doubt about it. You cannot plan for a country at all levels. There cannot be a decentralised planning. At least Sir, I am not able to understand how there can be a decentralised planning. If they think that planning can be on a decentralised basis, I think they are far from planning itself. One more point, Sir, and I will conclude. After all how do you do it? Everybody talks about it as if it is a solar system. should not allow the planets to run away from the solar system and you should also not allow the sun to devour the other planets. It is all right. well. But how to It sounds very create that balance? I think founding-fathers of our Constitution had this principle in their minds while framing the Constitution and they did maintain a proper balance

[Shri Narasingha Prasad Nanda] between the centrifugal and the centripetal forces. We are now talking of Centre-State relations and that is because one type of Government has come to power in Tamil Nadu, another types of Government has come to power in West Bengal and some other type of Government has come to power in Jammu and Kashmir. But you must go to the basic issue and find out as to where it comes from. Just to say that a balance has to be maintained is not enough. Lthink a balance has been maintained and that balance is being maintained. course, there have been some occasions when there has been misuse of power or abuse of power and certain instances were mentioned by Raju. We ourselves did it. If there was a misuse of power, we are responsible for it. Now, whom to blame? We must take lessons from this and see that it is not repeated in the future. I would, therefore, Sir, in agreement with the Minister on this point, that there can be no question of any reconsideration of the Centre-State relations and think there can be no objection to a debate or discussion on this because if there are some stresses and strains, necessary readjustments can be made and a proper mechanism has been provided for in the Constitution.

With these words, Sir, I conclude. Thank you.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Yes, Mr. Bhupesh Gupta. There are five minutes only. Will you start new?

SHRI BHUPESH GUPTA: 1 have nothing much. I think I can start and then continue

Sir, I would like to say in the beginning that a situation has arisen when the review of the Centre-State relations, with a view of restructuring them in order to give wide powers to the States and to provide them with greater resources, has become a categorical imperative. This is necessary not only for the sake of States

themselves, whose demands are absolutely justified, but this is equally necessary for strengthening the cohesion and unity of the country. I was a little surprised by the Prime Minister's discourse about the unity of the country. Unfortunately for him, even the President of India does not agree with what the Prime Minister has said, because in his interview to the Republic Day Number of the journal 'LINK', the President of India has recently said:

"The point is that the federal structure as envisaged in the Constitution has been eroded somewhat . . ."

Delivering the commendable Pan Memorial Lecture in Delhi on March 7, the President very rightly stressed the need for "a considerable devolution of authority from the Centre to the States within the constitutions framework and without in any wall endangering the fundamental unity of the country."

Now, here we have the Prime Mir ister laying down one set of ideas ar there we have the President more cless supporting our case and contention

Sir, I should like here only to toue upon a few points. The Indian Contitution was framed by the so-callfounding fathers and many of the came from the upper classes and good number of them were nominat and came from the Indian States cons rvative lawyers and others w had their own ideas, and it goes record that the Constitution v framed on the model of the Gove ment of India Act. 1935. So it is use for Shri Morarji Desai trying make out as if that was not a vi important factor in the making of Constitution of the country. Sir, far as the States are concerned th powers are defined in the Seve Schedule of the Constitution. If: go into the Entries in Lists I, II III, you would find that the patt followed is that of the Governm

of India Act. So it is no use saying that it had no relevance. the Indian Union suffered from very grave lack of resources. Today they are indebted to the Centre to extent of Rs. 10,000 crores. Rupees ten thousand crores is not a small sum. They have to live on ways and means and advances by the Centre and also on the Overdrafts, against which the complaint is meant. Whereas the development activities of the States are expanding, the resources shrinking. They do not have the resources open to them such as deficit financing and external assistance. Moreover, all the financial institutions of the country are under the control of the Centre, and the entire economic policy of the country settled and determined by the Centre. No wonder, therefore, that

50 per cent of the State re-5, P.M. sources come from Sales Tax and when the Government asks them not to impose Sales Tax, they are actually not in a position to do so because they will starve of the resources. When we began the Constitution, the grants-in-aid, the statutory grants, grants under the constitutional provisions or the permissive provisions of the Constitution dominated. Sir, what do we have today? Sir, instead of that, today there is the predominance of the discretionary grants which means that the States have to wait on the pleasure of the Central Government in order to get both plan and non-plan

allocati**on**s. It also means that the Secretaries decide as to what should get or should not get. point has been considered by the Administrative Reforms Commission of which Mr. Morarji Desai happened to be the Chairman for a while and very strong remarks have been made about the manner in which the bureaucrats have established their authority over the States in the name of allocation. This exactly is the position. There are many other provisions. I mention the resources problem because it is a great problem As I said, their developmental activities are increasing with the expansion of planning in this country. Their liabilities are increasing and their assets are going down. This is absolutely a retrograde and subversive development. Then, Sir, under the Constitution, the Centre . . .

SHRI K. K. MADHAVAN: How long are we going to sit?

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Mr. Bhupesh Gupta, it is already five o'clock. You can continue on the 12th May. The House stands adjourned till 11 o'clock on Tuesday, the 2nd May, 1978.

The House then adjourned at three minutes past five of the clock till eleven of the clock on Tuesday, the 2nd May, 1978.